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**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH**

ORIGINAL APPLICATION NO.41/2010

Date of Decision:22.03.2011

HON'BLE Dr. K.B. SURESH, JUDICIAL MEMBER

Prakash Chandra Bothra S/o Shri Chintamani Dass, aged about 57 years, by caste Oswal, R/o 208 Dhani Bazar, District Barmer, Office Address:-HO Churu (Postal Dept), District Churu. Employed on the post of SPM.

.... **Applicant**

For Applicant: Mr. S.P. Singh, Advocate.

VERSUS

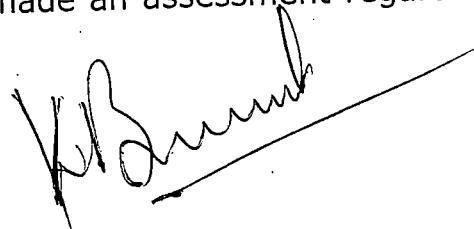
1. Union of India, through the Secretary, Government of India, Ministry of Communication, Department of Post, Dak Tar Bhawan, New Delhi.
2. The Director, Post Master General, Western Region, Jodhpur.
3. Superintendent of Post Offices, Barmer Division, Barmer.

.... **Respondents.**

**For Respondents: Mr. M.S. Godara, proxy counsel for
Mr. Vinit Mathur, Advocate.**

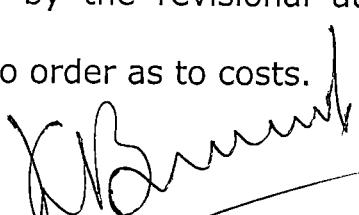
**ORDER (ORAL)
[PER Dr. K.B. SURESH, MEMBER (J)]**

Heard both the learned counsels and perused the file brought by Shri M.S. Godara, proxy counsel for respondents. It would appear that the applicant, in his 38 years of service, has not got with even one promotion. The apparent reason seems to be that his behaviour does not seem to be in consonance with that required of a government servant and that too in service sector. I have gone carefully through the pleadings in the matter. Vide Annexure-A/1, Shri P.R. Karella, Superintendent of Post Office, Barmer Division, Barmer seems to have made an assessment regarding the worth of



the service of the applicant. The applicant had of course complaint against him and had filed an appeal, which was also rejected, and therefore, he comes before this Tribunal.

2. After discussion at the bar with both the counsels and with the consent of both, I deem it proper that paragraph (13) of the Annexure-A/1 regarding assessment of integrity of the applicant must be summarily removed from Annexure-A/1 as there does not seem to be any supportive document and this high degree of allegations affecting the whole life of government servant seems to be made without adequate reason and rhyme. But relating to other charges, the applicant is allowed to file a revision before the appropriate authorities and said authorities is hereby directed to consider the adverse entries made against the applicant in relation to the proven charges against him and the situational matrix after him having been accorded a chance of being heard before findings are raised against him. The applicant is allowed to submit a revision petition within one month next and the revisional authority shall dispose of the said revision after affording a chance to be heard to the applicant within three months thereafter. The paragraph 13 of the Annexure-A/1 is hereby quashed and the other parts of the documents are left to be considered by the revisional authority. O.A. is disposed of as stated above. No order as to costs.



[Dr. K.B. SURESH]
JUDICIAL MEMBER

विनायक 21-6-16
अर्द्ध विनायक अमृतानन्द
को: 09-6-16
लोन्गरी दूर्गा अमृतानन्द
चोधपुर न्य. वर्धी, जोधपुर